

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting of NC-V meeting held on 03.09.2009**

The Meeting No. 23/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 03.09.2009 in Room No. 04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

**MEETING NUMBER** : 23/84-ALC3/2009 **MEETING DATE** : 03.09.2009

1	<b>Case No.:1/11/84-ALC3/2009</b>	Party Name:GOPAL CLOTHING CO P LTD	Meet No/Date:23/84-ALC3/2009 03.09.2009	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00043/AM10/	RLA File :05/24/040/00089/AM10/	Lic.No/Date:0510242645 01.06.2009	Defer Date:01.10.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 01.10.2009.

<b>Case No.:3/15/84-ALC3/2009</b>	Party Name:CHELSEA MILLS	Meet No/Date:23/84-ALC3/2009 03.09.2009	<b>Status: Approved</b>
HQ File :01/84/050/00057/AM10/	RLA File :05/24/040/00172/AM10/	Lic.No/Date:0510244698 29.06.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37 (5)/38/2009-10/Hosy dated 02.09.2009 as detailed below: -

Export item	Import item	Quantity allowed.
100% cotton denim infants jeans (Style No. 681872)	100% cotton denim fabric, GSM-255+/-10%.	1.05 Sq. Metre/Pc.
	65% polyester 35% cotton dyed fabric, GSM-105+/-10%.	0.25 Sq. Metre/Pc.
	Snap Fasteners	Net to net
	Elastic	0.35 mtrs./Pc
	Fusible Interlining	0.22 Sq mtrs./Pc
	Pumic stone	300 gms/Kg content of cotton denim fabric
100% cotton denim Girls jeans (Style No. 687131,687124, 684706 & 684710)	100% cotton denim fabric, GSM-380+/-10%.	2.30 Sq. Metre/Pc.
	65% polyester 35% cotton dyed fabric, GSM-105+/-10%.	0.35 Sq. Metre/Pc.
	Snap Fasteners	Net to net
	Rivets	Net to net
	Elastic	0.65 mtrs./Pc
	Zip Fasteners	Net to net
	Beads	Net to net
	Sequences	Net to net
	Fusible Interlining	0.22 Sq mtrs./Pc
100% cotton Girls jeans (Style	100% cotton denim fabric, GSM-300+/-10%.	2.30 Sq. Metre/Pc.

No. 687137,684724)	65% polyester 35% cotton dyed fabric, GSM-105+/-10%.	0.35 Sq. Metre/Pc.
	Snap Fasteners	Net to net
	Elastic	0.65 mtrs./Pc
	Fusible Interlining	0.22 Sq mtrs./Pc
98% cotton 2% spandex dyed Girls Jeans (Style No. 687136)	98% cotton 2% spandex dyed uncut Corduroy fabric, GSM-300+/-10%	2.30 Sq. Metre/Pc.
	Fusible interlining	0.22 Sq mtrs/Pc
	Rivets	Net to net
	Elastic	0.65 mtrs./Pc
98% cotton 2% spandex dyed Girls Jeans (Style No. 687136)	98% cotton 2% spandex dyed uncut Corduroy fabric, GSM-300+/-10%	2.30 Sq. Metre/Pc.
	100% cotton denim fabric, GSM-350+/- 10%.	0.35 Sq. Metre/Pc.
	Snap Fasteners	Net to net
	Fusible interlining	0.22 Sq mtrs/Pc
	Rivets	Net to net
	Elastic	0.65 mtrs./Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3	<b>Case No.:1/23/84-ALC3/2009</b>	Party Name:TREADSTONE LIMITED	Meet No/Date:23/84-ALC3/2009 03.09.2009	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00098/AM10/	RLA File :05/24/040/00289/AM10/	Lic.No/Date:0510248226 25.08.2009	Defer Date:01.10.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 01.10.2009.			

<b>Case No.:2/23/84-ALC3/2009</b>	Partv Name:GAURAV INTERNATIONAL	Meet No/Date:23/84-ALC3/2009	<b>Status:</b>
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4			03.09.2009	Approved
	HQ File :01/84/050/00099/AM10/	RLA File :05/23/040/00027/AM10/	Lic.No/Date:0510248380 26.08.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm.			
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

5	Case No.:3/23/84-ALC3/2009	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:23/84-ALC3/2009 03.09.2009	Status: Deferred
	HQ File :01/84/050/00100/AM10/	RLA File :05/24/040/00295/AM10/	Lic.No/Date:0510248399 26.08.2009	Defer Date:01.10.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 01.10.2009.			

### Manually generated agenda cases

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Case No. 378	M/s Texshade Prefabs Pvt. Ltd., Bangalore
NC23/10 dt. 03.09.2009	F.NO.1/84/50/368/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0710061239 dt. 24.11.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Ingo Lishke, Managing Director, who appeared for personal hearing alongwith one authorized representative of the firm

in this case. They explained the case alongwith sample, drawing, design, measurement and calculation sheet pertaining to this case. It was also stated that this is a customized export item, hence, wastage for is reasonable. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 379	M/s Texshade Prefabs Pvt. Ltd., Bangalore
NC23/10 dt. 03.09.2009	F.NO.1/84/50/403/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0710061464 dt. 02.12.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Ingo Lishke, Managing Director, who appeared for personal hearing alongwith one authorized representative of the firm in this case. They explained the case alongwith sample, drawing, design, measurement and calculation sheet pertaining to this case. It was also stated that this is a customized export item, hence, wastage for is reasonable. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 380	M/s Meenakshi India Ltd., Chennai
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NC23/10 dt. 03.09.2009	F.NO.1/84/50/5/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.0410103574 dt. 02.04.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 01.10.2009.

Case No. 381	M/s Industrial Manufacturing Corporation, New Delhi
NC23/10 dt. 03.09.2009	F.NO.1/84/50/439/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510234960 dt. 27.01.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37 (5)/37/2009-10/Hosy dated 19.08.2009 as detailed below : -

Export item	Import item	Quantity allowed.
Ladies Trouser made of 98% cotton 2% spandex Gingham check woven fabric, GSM-173.7+/-10%. (Style No. C3988)	98% cotton 2% spandex Gingham check woven fabric, GSM-173.7+/-10%	2.49 Sq. Metrs/Pc.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 382	Reference from PC-IV (B) Section, DGFT
NC23/10 dt. 03.09.2009	F.NO.1/84/162/255/AM10-DES-V

Request for revision of DEPB rates for the DEPB entry at S.No. 76,57, 52A and 52B of textiles product group.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been referred by PC-IV (B) Section for seeking views of NC regarding upward revision of DEPB rates for the DEPB entry S.Nos. 76, 57, 52A and 52B of the Textiles product group. The Committee went through the details submitted by TEXPROCIL separately for each DEPB .Nos. referred above and observed as detailed below:-

**DEPB S.No. 76 of Textiles group:-** As per details received from M/s Loyal Textiles Ltd, Chennai, M/s Alok Industries Ltd., M/s Woventex (India) Pvt. Ltd. etc., Committee observed as follows:-

- The export of 100% cotton woven fabrics (grey) is covered under SION, J-76, J-105 and J-106. The present DEPB rate for this item is 5.3%. The value addition (V.A) work out as submitted is 15.74%. In the fixation of DEPB rate under this DEPB entry, V.A taken into account is 200%. However, Committee felt that for DEPB calculation, the minimum V.A should be 75% for this product.

- **DEPB S.No. 57 of Textiles group:-** As per details received, Committee observed as follows:-

- The export of 100% cotton knitted fabrics (dyed) is covered under SION, J-97, J-91 and J-325. The value addition (V.A) work out submitted is 25%. The present DEPB rate for this item is 5.3%. In the fixation of DEPB rate under this DEPB entry, V.A taken into account is 200%. However, Committee felt that for DEPB calculation, the minimum V.A should be 75% for this product.

- **DEPB S.No. 52A, 52B of Textiles group:-** As per details received, Committee observed as follows:-

- The export of 100% cotton knitted fabrics (dyed) is covered under SION, J-319. The Value addition (V.A) work out submitted is 12%. The present DEPB rate for this item is 6.7%. In the fixation of DEPB rate under these both DEPB entry, V.A taken into account is 100%. However, Committee felt that for DEPB calculation, the minimum V.A should



be 50% for this product.

- With the above observation, it was decided to refer the case to DEPB Committee for taking final view in the matter.

Case No.383	M/s JCT Ltd., Phagwara
NC 23/10 dt. 03.09.2009	F.No. 01/84/50/216/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010056679 dated 13.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith the relevant file of M/s Mahavir Spinfab Pvt. Ltd., Kanpur wherein the same input i.e Pyrovatex CP new has been asked for. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to refer the case to TEXPROCIL for their examination of industry data of those firms who are involved in the manufacturing process of similar items viz, Fire Retardant/Oil finish/Water retardant and to send their comments in the matter so that NC may take a final view by sending all relevant detail/information pertaining to this case. Firm may also be informed accordingly. The case stands deferred for re-listing on 15.10.2009.

Case No.384	M/s JCT Ltd., Phagwara
NC 23/10 dt. 03.09.2009	F.No. 01/84/162/380AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010057092 dated 15.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith the relevant file of M/s Mahavir Spinfab Pvt. Ltd., Kanpur wherein the same input i.e Pyrovatex CP new has been asked for. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to refer the case to TEXPROCIL for their examination of industry data of those firms who are involved in the manufacturing process of similar items viz, Fire Retardant/Oil finish/Water retardant and to send their comments in the matter so that NC may take a final view by sending all relevant detail/information pertaining to this case. Firm may also be



informed accordingly. The case stands deferred for re-listing on 15.10.2009.

Case No.385	M/s JCT Ltd., Phagwara
NC 23/10 dt. 03.09.2009	F.No. 01/84/162/525/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010057804 dated 02.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith the relevant file of M/s Mahavir Spinfab Pvt. Ltd., Kanpur wherein the same input i.e Pyrovatex CP new has been asked for. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to refer the case to TEXPROCIL for their examination of industry data of those firms who are involved in the manufacturing process of similar items viz, Fire Retardant/Oil finish/Water retardant and to send their comments in the matter so that NC may take a final view by sending all relevant detail/information pertaining to this case. Firm may also be informed accordingly. The case stands deferred for re-listing on 15.10.2009.

Case No.386	M/s Vigneshwara Exports Ltd., Mumbai
NC 23/10 dt. 03.09.2009	F.No. 01/84/50/157AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0310474696 dated 13.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to give reply to DC (MSME) letter dated 07.08.2009, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

Case No.387	M/s Richa & Co., New Delhi
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NC 23/10 dt. 03.09.2009	F.No. 01/84/50/623/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510101691 dated 15.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 01.10.2009.

Case No.388	M/s Scorpions Apparels Pvt. Ltd., Faridabad
NC 23/10 dt. 03.09.2009	F.No. 01/84/162/189AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 0510241189 dated 12.05.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 01.10.2009.

Case No.389	M/s Chelsea Mills, New Delhi
NC 23/10 dt. 03.09.2009	F.No. 01/84/50/1170AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510215322 dated 23.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC and now applicant firm have requested for enhancement in the Qty. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided that there is no scope to review it now, hence, decided to maintain status quo in this case.

Firm may also be informed accordingly.

Case No.390	M/s Gaurav International, Gurgaon
NC 23/10 dt. 03.09.2009	F.No. 01/84/50/251AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510160808 dated 28.07.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Vinay Mahto, Manager, who appeared for personal hearing alongwith one authorized representative of the firm in this case. They explained the case alongwith relevant details pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to waive the condition of style No as mentioned on the export item in this case as requested by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.391	M/s Chelsea Mills, New Delhi
NC 23/10 dt. 03.09.2009	F.No. 01/84/50/269/AM-05/DES-V
Ratification of input output norms against Advance Authorization No. 05102137769 dated 14.09.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm in partial modification of its earlier decision.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.392	M/s Indian Acrylics Ltd., Sangrur
NC 23/10 dt. 03.09.2009	F.No. 01/84/50/143/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010060686 dated 25.03.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Sandeep Sharma, an authorized representative of the firm Manager, who appeared for personal hearing in this case. He explained the case alongwith relevant details pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow this case as per SION, A-1764. The input Sodium Meta Bisulphite may be allowed @ 0.004 Kg/Kg of export item. R.A may finalize the case accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.393	M/s Indian Acrylics Ltd., Sangrur
NC 23/10 dt. 03.09.2009	F.No. 01/84/50/145/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010060379 dated 04.03.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Sandeep Sharma, an authorized representative of the firm Manager, who appeared for personal hearing in this case. He explained the case alongwith relevant details pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow this case as per SION, A-1764. The input Sodium Meta Bisulphite may be allowed @ 0.004 Kg/Kg of export item. R.A may finalize the case accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.394	M/s Indian Acrylics Ltd., Sangrur
NC 23/10 dt. 03.09.2009	F.No. 01/84/50/144/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010060380 dated 04.03.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Sandeep Sharma, an authorized representative of the firm Manager, who appeared for personal hearing in this case. He explained the case alongwith relevant details pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow this case as per SION, A-1764. The input Sodium Meta Bisulphite may be allowed @ 0.004 Kg/Kg of export item. R.A may finalize the case accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.395	M/s Indo British Garments Pvt. Ltd., New Delhi
NC 23/10 dt. 03.09.2009	F.No. 01/84/50/390/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 05102215299	

dated 22.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to attend the personal hearing granted to them to explain the case. In view of this, Committee was constrained to maintain the earlier decision of rejection in this case.

Firm may be informed accordingly.

Case No.396	M/s Gopal Clothing Co. Pvt. Ltd., New Delhi
NC 23/10 dt. 03.09.2009	F.No. 01/84/162/1195/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510213129 dated 06.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. P. S .Rawat, Asstt. Manager, who appeared for personal hearing alongwith one authorized representative of the firm in this case. They explained the case alongwith relevant details pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to waive the condition of style No as mentioned on the export item in this case as requested by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.397	M/s Eastern Silk Industries Ltd., Kolkata
NC 23/10 dt. 03.09.2009	F.No. 01/84/50/384/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210119991 dated 20.11.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.G.K.Chaturvedi, Voice President, who appeared for personal hearing alongwith sample in this case. He explained the case alongwith relevant details pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to review its earlier decision and to allow the wastage 35% as against earlier 5% in this case taking cue from SION, J-123. The description of import item may be amended to read as “Mulberry Raw Silk Twisted Yarn (in gummed form)”.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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